

**DIVISION BENCH**

**ITEM NO.149**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No. 12/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> February, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>MAHENDRA GUPTA &amp; ANR. V/S SADHNA COLD STORAGE PVT. LTD. &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Deepak Maurya, Adv.

*: For the Petitioner*

**ORDER**

- 1. The reply on behalf of the respondent has not been received so far. Let the same be filed within a period of two weeks with an advance copy to be supplied to the counsel opposite.**
- 2. Meanwhile interim order to continue.**
- 3. Let the matter be adjourned for 4<sup>th</sup> April, 2024.**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**15<sup>th</sup> February, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*